

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 201
C.P. No. 78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

..... Petitioner

v.

M/s. Manila Resorts Pvt. Ltd. & Ors.

..... Respondents

Section : under section 397/398 of the Companies Act

Order delivered on 29.11.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents

For the Applicant/petitioner :

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For the Respondent :

Mr. Virender Ganda, Sr. Adv. with Mr.
Rakesh Kumar, Ms. Chetna Bisht, Advs. &
Ms. Mamta Rajput, PCS for R-4
Mr. Sanjeev Kapoor & Mr. S. Janani, Advs.
for R-2
Ms. Palak Mishra, Adv. for R-3

ORDER

In pursuance of direction issued in para 24 the notices are required to be issued for framing charges to Mr. Amar Pal Singh and Mr. Sanjeev Kapoor as per the addresses recorded in para 24 by the registry of NCLT.

Ld. Counsel for the respondent has apprised us that Mr. Sanjeev Kapoor, Director of M/s. Manila Resorts Pvt. Ltd., New Delhi is present in the Court and he is directed to accept the notice. Therefore, notice deemed to be served. A copy of the order dated 26.10.2018 by the Bench Officer be handed over to him today itself.



He may file reply by taking any defence. He shall remain present on the next date of hearing so that charges be framed.

Let notice be issued by the Registry to the other contemnor Mr. Amar Pal Singh.

List For further consideration on 08.01.2019.

Main petition be also list on 16.01.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

29.11.2018
Ritu Sharma